P1 (3)

No.F.IV-11/KST/BLG/2016/4621-27
Government of Tripura
Office of the Superintendent
Kendriya Sansodhanagar
Bishalgarh, Tripura

Dated: 16 th April, 2018.

## NOTIFICATION

In exercise of the power conferred by clauses (5) and (27) of section 59 of the Prisons Act 1894 (IX of 1894) and in partial modification of earlier Notification No.F.IV-53/IGP/2013(P)/525-31 dated 11.01.2016 and NO.F.IV-11/KST/BLG/2016/14774-81 dated 17.09.2016 the Governor of Tripura is pleased to constitute the Advisory Board for 2(two) years from the date of publication of this Notification to recommend premature release of Prisoners with following official and non-official members.

## OFFICIAL MEMBERS

1) The Secretary Home(Jail) Department, Government of Tripura

-- Chairman

2) The District & Sessions Judge, West Tripura

-- Vice Chairman

3) The District Magistrate & Collector, West Tripura4) The Inspector General of Prisons, Tripura

Member Secretary.

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## NON OFFICIAL MEMBERS

1) Sri Bibhas Kilikdar (Retd. Judge), Agartala

-- Member

 Smt. Madhabi Chakraborty, (Retd Head Mistress), Agartala

-- Member

By Order of the Governor

Deputy Secretary to the Government of Tripura

To

1. All the Official / Non Official Members of the Advisory Board.

2. DMs & Collector, West /South /North/Unakuti/Gomuti/Khowai/. Sepahijala & Dhalai

3. The Superintendent, Kendriya Sansodhanagar, Tripura, Bishalgarh

4. The Sub-Divisional Magistrate, Sadar/Jirania/ Mohanpur Teliamura/Bishalgarh/Khowai/Kamalpur/Ambassa/Dharmanagar/Kaila shahar/Kumarghat/Kanchanpur/Sonamura/Udaipur/Sabroom/Belonia/Amarpur/Santirbazar/Kakraban/Gandacherra/Longtharai Vally.

5. The Manager, Printing & Stationary Department, Government of Tripura. He is requested to publish the above notification in the next issue of the Tripura Gazette 20 copies of the Gazette may please be sent to Home(Jail) Department for official use.

Copy to :-

1) PS to Hon'ble Minister, Home(Jail) Govt. of Triopura, Agartala

2) PA to Secretary , Home(Jail) Tripura, Agartala.